NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 217 of 2021

IN THE MATTER OF:

Srei Equipment Finance Ltd.

...Appellant

Versus

Ortel Communication Ltd.

Through its Resolution Professional & Ors.

...Respondents

Present:

For Appellant: Mr. Arijit Mazumdar, Mr. Shambo Nandy and Ms.

Akanksha Kaushik, Advocates.

For Respondents: Mr. S. G. Choudhary, RP for R-1

Mr. Abhijeet Sinha, Ms. Bhavya Sethi and Mr. Aman

Garg, Advocates for R-2.

Mr. Kanishk Khetan, Advocate for R-3&4.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raghav Shankar, Mr. K R Sasiprabhu and Mr. Tushar

Bhardwaj, Advocates for R-5.

Mr. Ritin Rai, Sr. Advocate with Mr. Madhav Kanoria,

Ms. Srideepa Bhattacharyya, Ms. Neha Shivhare and

Ms. Gunjan Mathur, Advocates.

ORDER (Through Virtual Mode)

23.03.2021: There is no order on merit. In terms of the impugned order the matter has simply been adjourned. With reference to page 82 of the Appeal Paper Book, we have noticed that IA576/2019 was allowed in terms of order dated 31st August, 2020 for early hearing. However, the matter is still hanging fire.

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Mr. Ramji Srinivasan, learned senior counsel representing the Respondent

submits that the matter has been put on fast track and it is being heard with

utmost expedition.

In view of the same, we dispose off this appeal with a request to the

Adjudicating Authority to hear the matter according priority and to make earnest

efforts for early disposal of the matter as it pertains to the year 2018.

Copy of this order be communicated to the Adjudicating Authority.

[Justice Bansi Lal Bhat] Acting Chairperson

[Dr. Ashok Kumar Mishra] Member (Technical)

am/gc